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Title: Motion for consideration of the Clinical Establishments (Registration and Regulation) Bill, 2010 (Motion Adopted and Bill Passed).

MR. DEPUTY-SPEAKER: The House will now take up Item No.24. The Minister may now move that the Bill be taken into consideration.

...(Interruptions)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Sir, I beg to move:

"That the Bill to provide for registration and regulation of clinical establishments in the country and for matters connected therewith or incidental thereto, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for registration and regulation of clinical establishments in the country and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 to 56 stand part of the Bill."

The motion was adopted.

Clauses 2 to 56 were added to the Bill.

*The Schedule, Clause 1, the Enacting Formula, the Preamble and
the Long Title were added to the Bill.*

SHRI GHULAM NABI AZAD: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

...(Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow, the 4th May, 2010 at 11 a.m.

14.40 hrs

The Lok Sabha then adjourned till Eleven of the Clock

on Tuesday, May 4, 2010/Vaisakha 14, 1932 (Saka).

* Introduced with the recommendation of the President.

* English translation of the Speech originally delivered in Punjabi.

* Not recorded.